

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

15.09.2014

OA No. 291/00486/2014

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

The present OA has been filed being aggrieved by the decision of the respondents in not sanctioning the medical reimbursement claim of the applicant. The learned counsel for the applicant submits that law is well settled on this issue and the applicant is entitled for medical reimbursement as per CS (Medical Attendance) Rules 1944 as it is extended to retired employees also by the orders of the Court.

The learned counsel for the applicant submits that he wishes to file a detailed representation before the respondents. The applicant is at liberty to file a detailed representation stating the legal position within fifteen days from today. If such a representation is filed, the respondents are directed to decide the same according to the provisions of law expeditiously but not later than two months from the date of receipt of a copy of the representation by a reasoned & speaking order. The applicant is also directed to provide a copy of the paper book of the present OA to the respondents alongwith a copy of this order.

If the applicant is still aggrieved by the decision taken by the respondents, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*